

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:655  
ANSWERED ON:15.07.2014  
SUGAR FUND .  
Chaudhary Shri P.P.

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government pays the excess realisation on levy sugar caused due to price rise to CONFED as Levy Sugar Price Equalisation Fund (LSPEF) and if so, the details thereof;
- (b) whether proposal for payment of LSPEF claims for levy sugar margins from 1999-2000 to 2010-2011 to CONFED has been received from the Government of Rajasthan; and
- (c) if so, the details thereof and the steps taken or proposed to be taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a):The levy sugar price differential claims on account of price rise are reimbursed to sugar mills by the Food Corporation of India (FCI). No claim of CONFED is pending with FCI on account of price rise.

(b) & (c):The Government has revised the levy sugar margins from 1999-2000 to 2010-11 in respect of Government of Rajasthan in the year 2013. The FCI has informed that CONFED has not submitted bills for the years 1999-2000 to 2006-07 on revised margin rates. However, they have submitted the bills for the years 2007-08 to 2010-11 to FCI on 26.05.2014. The deficiencies in the bills have been intimated to CONFED by FCI vide letter dated 10.06.2014. The CONFED has so far not submitted clarifications to FCI.